

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No: WP (SR) No.26326 of 2025

PROCEEDING SHEET

SL. No.	DATE	ORDER	OFFICE NOTE
01.	13.07.2025	<u>KSR, J & VS, J</u> <i>(Per Hon'ble Sri Justice K.Suresh Reddy)</i> The present Writ of <i>Habeas Corpus</i> is moved by way of house motion and My Lord the Hon'ble the Chief Justice has allotted the same to this Bench. 2. Heard Sri Medapati Santosh Reddy, learned counsel for the petitioner and Sri T.Vishnu Teja, learned Special Government Pleader, attached to the Office of learned Advocate General, appearing for the respondent-State through virtual mode. 3. Grievance of the petitioner is that on 10.07.2025 her husband by name Sri K. Mohan, was taken into custody by the respondent No.3 without assigning any valid reason and without informing that any crime has been registered. As whereabouts of the husband of the petitioner are not known and he has been taken by the 3rd respondent, the petitioner who is the wife of the said K. Mohan, filed the present Writ of <i>Habeas Corpus</i>. He also annexed photograph to show that the detainee along with two others	Contd..

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		were present in the police station. 4. On the other hand, Sri. T.Vishnu Teja, the learned Special Government Pleader attached to the office of the learned Advocate General states that the detenue was arrested as he was involved in Crime No. 128 of 2025 of Bangarupalyam Police Station, Chittoor. He further states that they are going to produce the detenue before the learned Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Chittoor during the course of the day. 5. In view of the aforesaid statement the learned counsel for the petitioner seeks time till 16.07.2025. 6. At his request, post on 16.07.2025. _____ KSR, J _____ VS, J PNS	

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